

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**(IB)-202(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank  
v.

Bhushan Power and Steel Limited

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 26.08.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant  
For the IA-3020/2020

Mr. Anupam Dwivedi, Adv.  
Mr. Sharan Jagtiami, Mr. Ashis Goel, Mr.  
Himanshu Bhushan, Ms. Shilpa Goel & Ms.  
Surabhi Aggarwal, Advs.

For the Respondent

Ms. Misha, Mr. Vaijayant Paliwal & Ms. Charu  
Bansal, Advs.

For IA-2637, 2485 &  
825/2020

Mr. Manmeet Singh, Mr. Anugrah Robin Frey &  
Ms. Nishtha Chaturvedi, Advs.

**ORDER**

IA-2416/2020 filed on 19.03.2020 by one of the Operational Creditors stating that he could not make its claim within time, therefore sought leave of this Bench seeking direction to include this Applicant in the lists of Operational Creditors of the Corporate Debtor.

As against this submission, R1 counsel submits that the erstwhile Resolution Professional has now been acting as Monitoring Committee Professional of the Monitoring Committee appointed by this Bench. For the Resolution Plan was approved by

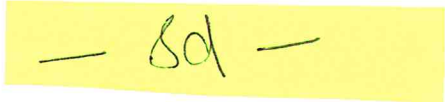
this Bench on 05.09.2019 itself, the counsel submits, question of including this Applicant in the Operational Creditors' list will not arise because CIRP period was already over and the Plan was already been approved by this Bench, hence sought for dismissal of this application.

On hearing the submissions of either side, since the plan was already approved, question of including this Applicant's name in the Operational Creditors list is not possible after Plan was approved way back in the month of September 2019, therefore this IA-2416/2020 is **dismissed as misconceived**.

IA-3031/2020 filed for urgent hearing of IA-2416/2020 is hereby **allowed** by dismissing IA-2416/2020.

List IA-3020/2020 for hearing on **13.10.2020**.

  
(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)